

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 25783 of 2013

(Arising out of Order-in-Original No. 01/2013-ST dated
01/12/2012 passed by Commissioner of Central Excise and
Service Tax , COCHIN)

**Silpa Projects & Infrastructure
India Pvt Ltd**

Paramara Road,
KOCHI - 18
KERALA

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax Cochin-
cce**

C R BUILDING,
I S PRESS ROAD, ERNAKULAM,
COCHIN, - 682018
KERALA

Respondent(s)

Appearance:

**Shri V. UNNIKRISHNAN
CONSULTANT**

PUSHPAKOM, ARA-1,
ANCHUMURI, THAMMANAM POST,
COCHIN - 682032
KERALA

For the Appellant

**Shri Narendrababu P. Byahatti,
Superintendent(AR)**

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20142 / 2021

Date of Hearing: 17/06/2021

Date of Decision: 17/06/2021

Per : S.S GARG

Learned counsel for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **17/06/2021**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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